

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IBC NO. (IB)-116(PB)/2017

IN THE MATTER OF:

Knight Frank India Pvt. Ltd.

.... Applicant

Vs.

Saha Infratech Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant : Mr. Rajat Pradhan, Advocate
Mr. Akshay Sachthey, Advocate

For the Respondent : Mr. Ratnanko Banerji, Sr. Advocate
Mr. Arijit Mazumdar, Advocate
Mr. Akshay Chandna, Advocate

ORDER

Affidavit has been filed in compliance to the last order.

On the request made by the learned Counsel for the parties, the hearing is deferred to 4th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)